

10

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.348/2017**

**Date of Decision: 08.03.2019.**

***CORAM: DR. BHAGWAN SAHAI, MEMBER (A)***  
***R.N. SINGH, MEMBER (J)***

S.M. Keshkamat,  
R/at Flat No.2702, Ixora,  
Hiranandani Meadows,  
Thane West – 400 610.

... *Applicant*

*(Advocate Shri Rajeev Kumar )*

**VERSUS**

1. The Union of India,  
Ministry of Finance, Through  
Revenue Secretary, North Block,  
New Delhi – 1.
  
2. Commissioner of Income Tax-26  
(Now Redesignated as Pr. CIT-34)  
3<sup>rd</sup> Floor, Bldg. No.11, Pratyakshakar  
Bhavan, Bandra Kurla Complex,  
Mumbai 400 051.
  
3. Chief Commissioner of Income Tax-IX  
Room No.385, 3<sup>rd</sup> Floor, Aayakar Bhawan,  
M.K. Road, Mumbai 400 020. ... *Respondents*  
*(Advocate Shri V.B. Joshi )*

**ORDER** (Oral)  
Per : R.N. Singh, Member (J)

At the outset, the learned counsel for the applicant seeks permission to withdraw the OA stating that the reliefs sought in the OA have already been granted by the respondents and thus the OA has become infructuous.

2. In view of the above, the OA is dismissed as withdrawn as having become infructuous. MA No.338/2017 accordingly stands closed. No order as to costs.

*(R.N. Singh)*  
**Member (J)**

*(Dr. Bhagwan Sahai)*  
**Member (A)**

*dm.*

*5D  
18/3/18*